

असाधारण

EXTRAORDINARY

भाग ॥ — खण्ड 1

PART II - Section 1

प्राधिकार से प्रकाशित

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NEW DELHI, WEDNESDAY, OCTOBER 29, 2003/ KARTIKA 7, 1925

इस भाग में भित्र पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके। Separate paging is given to this Part in order that it may be filed as a separate compilation.

MINISTRY OF LAW AND JUSTICE

(Legislative Department)

New Delhi, the 29th October, 2003/Kartika 7, 1925 (Saka)

REGISTERED NO. DL-(N)04/0007/2003-

THE REPRESENTATION OF THE PEOPLE (AMENDMENT) ORDINANCE, 2003

No. 5 of 2003

Promulgated by the President in the Fifty-fourth Year of the Republic of India.

An Ordinance further to amend the Representation of the People Act, 1950 and the Representation of the People Act, 1951.

WHEREAS Parliament is not in session and the President is satisfied that circumstances exist which render it necessary for him to take immediate action;

Now, THEREFORE, in exercise of the powers conferred by clause (1) of article 123 of the Constitution, the President is pleased to promulgate the following Ordinance:-

CHAPTER I PRELIMINARY

1. (1) This Ordinance may be called the Representation of the People (Amendment) Ordinance, 2003.

Short title and commencement.

(2) It shall come into force at once.

CHAPTER II

AMENDMENT OF THE REPRESENTATION OF THE PEOPLE ACT, 1950

Amendment of section 13AA of Act 43 of 1950.

2. In section 13AA of the Representation of the People Act, 1950, in sub-section (1), the words "other than a Union territory," shall be omitted.

CHAPTER III

AMENDMENT OF THE REPRESENTATION OF THE PEOPLE ACT, 1951

Amendment of Act 43 of 1951.

- 3. In the Representation of the People Act, 1951,-
 - (a) in section 26, sub-section (5) shall be omitted;
 - (b) in section 78, sub-section (2) shall be omitted.

A.P.J. ABDUL KALAM, President.

T.K. VISWANATHAN, Secy. to the Govt. of India.